

MR. SPEAKER : The Hon. Member seems to be a very active Member. Why should he not allow the hon. Member who wants to take the oath to do so ?

MR. SPEAKER : No, I have not allowed it. It is just an accident. If some accident has happened, what has Government to do with it ?

MEMBER SWORN (*Contd.*)

Shri Naik Balkrishna Venkanna
(Kanara)

SHRI KALYANASUNDARAM : It is not just an accident. There is a lock-out in the IAC, and two officers were used for jobs for which they were not accustomed.....

MR. SPEAKER : The hon. Member may kindly resume his seat...

11.42 hrs.

RE : GENERAL FLECTIONS

श्री ज्ञानेश्वर प्रसाद यादव (कटिहार) : अध्यक्ष महोदय, कल सदन में जो रहस्योद्घाटन किया गया चंडीगढ़ में आय हुए बैलट पेपर के बारे में, उस का लोक सभा में बहुत देर तक चर्चा हुई थी, लेकिन सूचना और प्रसारण विभाग का जो आल इंडिया रेडियो है उस के द्वारा उस को पब्लिसिटी नहीं दी गई। मैं चाहता हूँ कि इस प्रकार से सूचना और प्रसारण विभाग...(स्यवधान)

SHRI KALYANASUNDARAM : I know that. You are standing just to prevent me from speaking and to make me resume my seat...

MR. SPEAKER : That is one way of making a Member sit.

SHRI INDRAJIT GUPTA (Alipore) : It has been customary in this House that when accidents of this nature take place, at least the hon. Minister just comes forward *suo motu* to make a statement. I hope you will direct the hon. Minister to make a statement...

MR. SPEAKER : The hon. Member may resume his seat now. The observations made by those hon. Members who are speaking without my permission will not go on record. *Interruptions* **

MR. SPEAKER : I hope he will.

SHRI INDRAJIT GUPTA : As my colleague has pointed out, it has taken place in the context of a lock-out where officers were being made to do work for which they were not normally accustomed.

11.43 hrs.

RE : MOTION FOR ADJOURNMENT

We should know the facts.

SHRI KALYANASUNDARAM (Tiru-chirapalli) : I had given notice of an adjournment motion regarding the tragic death of two airlines officers at the Delhi airport. It is not an ordinary accident that has happened. It has happened in the context of the lock-out, and, so, it is urgent and important.

MR. SPEAKER : He is correct. I only said it is not a matter for an adjournment motion. But if the Minister comes out with a statement, that would be in order. I welcome it.

SHRI P. K. DEO : I had given notice of.....**

** Not recorded.

MR. SPEAKER : No. I have not permitted him. It will not go on record.

11.44 hrs.

PAPERS LAID ON THE TABLE

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) : I beg to lay on the Table a copy of the Monopolies and Restrictive (Trade Practices) (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G.S.R. 92 in Gazette of India dated the 12th January, 1971, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [*Placed in Library See No. LT-16/71.*]

GOLD CONTROL AMENDMENT RULES, INCOME-TAX (FIFTH AMENDMENT) RULES WEALTH-TAX (AMENDMENT) RULES, AND NOTIFICATION UNDER CENTRAL EXCISES AND SALT ACT.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

(1) A copy of the Gold Control (Forms, Fees and miscellaneous Matters) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 19 in Gazette of India dated the 2nd January, 1971, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [*Placed in Library See No. LT-17/71.*]

(2) A copy of Income-tax (Fifth Amendment) Rules, 1970 (Hindi and English

versions) published in Notification No. S.O. 4001 in Gazette of India dated the 16th December, 1970, under section 296 of the Income-tax Act, 1961 together with an explanatory Memorandum. [*Placed in Library See No. LT-18/71.*]

(3) A copy of the wealth-tax (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. S.O. 999 in Gazette of India dated the 1st March, 1971, under sub-section (4) of section 46 of the Wealth Tax Act 1957. [*Placed in Library See No. LT-19/71.*]

(4) A copy each of the following Notification (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Central Excise (Fourteenth Amendment) Rules, 1970 published in Notification No. G.S.R. 2065 in Gazette of India dated the 26th December, 1970.

(ii) The Central Excise (First Amendment) Rules, 1971 published in Notification No. G.S.R. 63 in Gazette of India dated the 9th January, 1971. [*Placed in Library See No. LT-20/71.*]

(5) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :—

(i) The Customs and Central Excise Duties Export Drawback (General) Eighty-second Amendment Rules, 1970, published in Notification No. G. S. R. 1984 in Gazette of India dated the 5th December, 1970.

(ii) The Customs and Central Excise Duties Export Drawback (General)